

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2636
ANSWERED ON:25.11.2010
SENIOR ADVOCATES
Tewari Shri Manish

Will the Minister of LAW AND JUSTICE be pleased to state:

to reply given to the Starred Question No.491, dated 29.04.2010 and state:

- (a) whether the information has been collected from the Supreme Court of India and all the High Courts so far;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) the time by which it is likely to be collected and will be laid on the Table of the House?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b): The information from the Supreme Court of India and all the High Courts except Allahabad High Court and Uttrakhand High Court has been received.

(c) & (d): We have already issued reminders to these High Courts and information as and when received, will be laid on the Table of the House.